

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 803/2019

Moti & Ors.

Applicant

Versus

State of Rajasthan

Respondent

INDEX

S.No.	Particulars	Page No.
1.	Compliance report of the Hon'ble Tribunal order dated 22.10.2019, on behalf of Rajasthan State Pollution Control Board.	1
2.	DOCUMENTS	
	<b>Annexure-R/1-</b> Photo copy of the joint inspection report dated 12.03.2020 having details of distance of each stone crusher from the nearby villages and consent to operate status.	3
	<b>Annexure-R/2-</b> Photo copy of the show cause notices dated 15.03.2020 (Collectively).	8
	<b>Annexure-R/3-</b> Photo copy of the inspection dated 15.07.2020	26

  
(H. R. Kasana)

Regional Officer, RSPCB,  
Bharatpur

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 803/2019

Moti & Ors.

Applicant

Versus

State of Rajasthan

Respondent

COMPLIANCE REPORT OF THE HON'BLE TRIBUNAL  
ORDER DATED 22.10.2019, ON BEHALF OF  
RAJASTHAN STATE POLLUTION CONTROL BOARD.

I, H. R. Kasana S/o Shri Jai Mal Kasana, aged 56 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bharatpur (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 22.10.2019 directed inter-alia as follows:-

***"Grievance in this application is against illegal operation of about 25 crusher in village AipurkalharGhatri, Tehsil Bhusawar, District Bharatpur, Rajasthan.***

***Let the Rajasthan State Pollution State PCB and the District Magistrate, Bharatpur look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in. The nodal agency for coordination and compliance will be the Rajasthan PCB. "***

- 2) That in compliance of the directions passed by this Hon'ble Tribunal the joint team of officials of the Revenue Department and RSPCB conducted the joint inspection of the disputed area on 12.03.2020. During the course of inspection total 21 stone crushers were identified out of which 03 were established on the mining leases and 18 were established on land converted by the District Administration.

- 3) That during the course of inspection out of the total 21 stone crusher, 01 was found closed, remaining 20 were in operational position, but non-operational due to maintenance work. Out of the remaining 20 operational stone crushers, inadequate pollution control measures were found in 09 stone crushers, therefore, these 09 stone crushers were directed to not to operate without having adequate pollution control measures. All the stone crushers are having valid consent to operate from RSPCB. The photo copy of the joint inspection report dated 12.03.2020 having details of distance of each stone crusher from the nearby villages and consent to operate status is annexed herewith and marked as **Annexure-R/1**.
- 4) That on the basis of joint inspection report, the State Board had issued show cause notices on 15.03.2020 to all the 09 defaulting stone crushers. The photo copy of the show cause notices dated 15.03.2020 are annexed herewith and marked as **Annexure- R/2 (Collectively)**.
- 5) That the defaulting stone crushers were again inspected on 15.07.2020; all the crushers were found non-operational during the course of inspection. The photo copy of the inspection dated 15.07.2020 is annexed herewith and marked as **Annexure-R/3**.
- 5) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record and the original application may kindly disposed of.



(H. R. Kasana)  
Regional Officer, RSPCB,  
Bharatpur

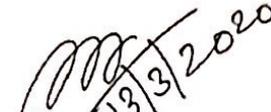
कार्यालय उपखण्ड मजिस्ट्रेट एवं उपखण्ड अधिकारी भुसावर  
दिनांक 13/3/20

क्रमांक/पीए /2020/ 854  
श्रीमान जिला कलक्टर महोदय,  
भरतपुर

विषय:- एन.जी.टी.प्रकरण सं.803/2019 उनवान मोती व अन्य बनाम  
राज्य सरकार में पारित आदेश की पालना बाबत  
प्रसंग:- जिला कलै.महोदय भरतपुर का पत्रांक/राजस्व/12/12/2019  
1447 दिनांक 3.3.2020

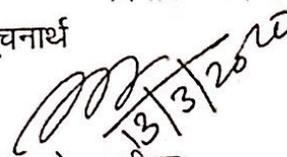
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि श्रीमान् जिला कलक्टर महोदय,  
भरतपुर द्वारा अपने प्रासांगिक पत्र के माध्यम से एन.जी.टी.प्रकरण सं.803/2019 उनवान मोती व  
अन्य बनाम राज्य सरकार में पारित निर्णय दिनांक 22.10.2019 की पालना में राजस्व विभाग की  
टीम एवं राजस्थान राज्य प्रदूषण नियंत्रण मंडल भरतपुर के कनिष्ठ वैज्ञानिक अधिकारी द्वारा  
सयुक्त रूप से मौका निरीक्षण करते हुए संयुक्त तथ्यात्मक जॉच रिपोर्ट तैयार कर पत्र के साथ  
संलग्न कर श्रीमानजी की सेवा में सादर प्रेषित है।  
संलग्न :- उपरोक्तानुसार

  
मनमोहन मीणा  
उपखण्ड अधिकारी  
भुसावर

क्रमांक/पीए /2020/ 855

प्रतिलिपि: - क्षेत्रीय अधिकारी प्रदूषण नियंत्रण मंडल भरतपुर को सूचनार्थ

दिनांक 13/3/20  
  
मनमोहन मीणा  
उपखण्ड अधिकारी  
भुसावर

## कार्यालय तहसीलदार, भुसावर जिला भरतपुर

क्रमांक / राजस्व / 2020 / 81

दिनांक 12.03.2020

श्रीमान उपखण्ड अधिकारी  
भुसावर, भरतपुर

विषय:—एन.जी.टी. प्रकरण संख्या 803/2019 उनवान मोती व अन्य बनाम राज्य सरकार में पारित आदेश की पालना बाबत।

संदर्भ:— आपका पत्र क्रमांक / पीए / 2020 / 661 दिनांक 04.03.2020 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में निवेदन है कि निम्नानुसार गठित संयुक्त टीम द्वारा दिनांक 12.03.2020 को मौका निरीक्षण किया गया।

क्र.सं.	अधिकारी / कर्मचारी का नाम व पद	विभाग का नाम
1	जी.आर. बैरवा, तहसीलदार, भुसावर	राजस्व विभाग
2	सत्यवान सिंह, कनिष्ठ वैज्ञानिक अधिकारी	राजस्थान राज्य प्रदूषण नियंत्रण मंडल, भरतपुर
3	मंजीत सिंह, पटवारी, घाटरी	राजस्व विभाग
4	कुलदीप पांडेय, पटवारी, सुहारी	राजस्व विभाग

संयुक्त जांच रिपोर्ट अग्रिम कार्यवाही हेतु सादर प्रेषित है।

संलग्न:—उपरोक्तानुसार

भवदीय



जी.आर.बैरवा  
तहसीलदार, भुसावर  
जिला भरतपुर

प्रतिलिपि:— क्षेत्रीय अधिकारी राप्रनिम, भरतपुर।

तहसीलदार, भुसावर  
जिला भरतपुर

श्रीमान् उपखण्ड अधिकारी भुसावर के द्वारा गठित टीम के द्वारा दिनांक  
12.03.2020 को क़ेशरों की निकटतम ग्राम कालाहर, घाटरी, अईपुर एवं नयागांव  
खालसा से वर्तमान दूरी

क्र.सं.	क़ेशर का नाम	ग्राम घाटरी से दूरी (Mtr.)	कारवान से दूरी (Mtr.)	नयागांव खालसा से दूरी (Mtr.)	अईपुर से दूरी (Mtr.)
1	रिद्धि सिद्धि स्टोन क़ेशर	2150	1740	1880	1360
2	श्री महाकाली स्टोन क़ेशर	1400	1600	2600	656
3	बजरंग स्टोन क़ेशर	1550	665	2380	1460
4	श्री बांकेबिहारी स्टोन क़ेशर	1590	1770	2520	709
5	मां जोबनेर स्टोन क़ेशर	982	995	3270	1530
6	श्री गिराज स्टोन स्टोन क़ेशर	2130	1610	1830	1400
7	मां कैलादेवी स्टोन क़ेशर	779	1230	3080	974
8	बालाजी स्टोन क़ेशर	1540	590	2430	1520
9	ओम नारायण स्टोन क़ेशर	1400	1600	2600	656
10	श्री जगदम्बा स्टोन क़ेशर	1910	1640	2090	1140
11	अशोक स्टोन क़ेशर	1120	1900	4350	2370
12	ओमशांति स्टोन क़ेशर	967	1240	3650	1880
13	निर्मान स्टोन क़ेशर	973	1030	3360	1620
14	शिव स्टोन क़ेशर	1150	1290	2710	807
15	श्री जी स्टोन क़ेशर	1080	993	3390	1780
16	न्यू जोबनेर स्टोन क़ेशर	982	995	3270	1530
17	भागीरथ स्टोन क़ेशर	1370	724	3180	1910
18	श्री राम स्टोन क़ेशर	925	1130	3480	1700
19	एल.एस.सी. स्टोन क़ेशर	2110	1570	1830	1400
20	सरस्वती स्टोन क़ेशर	1510	582	3060	1980
21	विनायक स्टोन क़ेशर	1050	1820	3060	265

*Handwritten signature*

*Handwritten signature*  
350 DEPEB  
Bharsawan

*Handwritten signature*  
पञ्चरत्न  
पञ्चरत्न

Joint Survey Report on dated 12.03.2020 of Stone Crushers Located in Aipur, Kalahar & Ghatri, Tehsil-Bhusawar, District- Bharatpur regarding OA No. 803/2019, Moti & Ors. V/s State of Rajasthan

S.No	Name of Industry	Village	Tehsil	District	Land conversion order by SPM/ Tehsildar	Land Converted to Stone Crusher Industry	Khasra No.	land converted area Sq.m. of stone crusher/mine lease no	Consent Status under Air Act	Consent Validity	Status of Pollution Control Measures (PCM)	Operational Status
1	M/s Riddhi Siddhi Stone Crusher	Ghatri	Bhusawar	Bharatpur	19.05.2010	Yes	10	6500	Valid	30-06-2023	Adequate	Operational
2	M/s Shri Mahakali Stone Crusher (Dhokra Stone Crusher)	Ghatri	Bhusawar	Bharatpur	15.07.2006	Yes	55	6900	Valid	31-03-2023	Adequate	Operational
3	M/s Bappa Stone Crusher	Ghatri	Bhusawar	Bharatpur	15.10.2005	Yes	114, 115, 117	1908	Valid	30-06-2022	Unit Closed	Closed
4	M/s Shree Ganke Bahari Grit Udyog, ML No. 885/03	Ghatri	Bhusawar	Bharatpur	mine lease	mine lease	43	ML No- 885/03	Valid	31-08-2022	Adequate	Operational
5	M/s Maa Jhoner Grit Udyog (Harsh Stone Crusher)	Ghatri	Bhusawar	Bharatpur	07.01.2004	Yes	179, 180	8069	Valid	28-02-2022	Adequate	Operational
6	M/s Shree Gurrapp Grit Udyog	Ghatri	Bhusawar	Bharatpur	11.11.2011	Yes	9	6556	Valid	31-08-2023	Inadequate	Operational
7	M/s Maa Keda Devi Stone Crusher Pvt.Ltd	Ghatri	Bhusawar	Bharatpur	22.12.2004	Yes	257	6283	Valid	31-05-2023	Partially Adequate	Operational
8	M/s Balaji Stone Crusher	Ghatri	Bhusawar	Bharatpur	26.05.2003	Yes	116, 118	3238	Valid	31.10.2022	Adequate	Operational
9	M/s Om Narayan Stone Crusher Pvt. Ltd.	Ghatri	Bhusawar	Bharatpur	06.01.2009	Yes	44, 46	9987	Valid	31.05.2023	Inadequate	Operational
10	M/s Shree Jagdamba Stone Crusher	Ghatri	Bhusawar	Bharatpur	22.09.2009	Yes	38	19410	Valid	31-01-2023	Inadequate	Operational
11	M/s Ashok Stone Crusher, ML No-367/02	Ghatri	Bhusawar	Bharatpur	mine lease	mine lease	590	ML No- 367/02	Valid	28.02.2023	Inadequate	Operational
12	M/s Om Shanti Grit Udyog, ML No. 57/94	Ghatri	Bhusawar	Bharatpur	mine lease	mine lease	205	ML No- 57/94	Valid	31.03.2023	Adequate	Operational
13	M/s Nirman Stone Crusher	Ghatri	Bhusawar	Bharatpur	14.08.2003	Yes	170	2000	Valid	31.03.2024	Partially Adequate	Operational
14	M/s Shiv Stone Crusher	Ghatri	Bhusawar	Bharatpur	27.03.2006	Yes	74	4900	Valid	30.06.2023	Adequate	Operational
15	M/s Shree Ji Crusher Stone Company	Ghatri	Bhusawar	Bharatpur	11.11.2005	Yes	167	2467	Valid	31.08.2022	Adequate	Operational
16	M/s Shree Ji Crusher Stone Company	Ghatri	Bhusawar	Bharatpur	07.01.2004	Yes	179, 180	8069	Valid	30.04.2024	Partially Adequate	Operational
17	M/s New Maa Jhoner Grit Udyog	Ghatri	Bhusawar	Bharatpur	17.06.2008	Yes	705/136	5018	Valid	30-09-2022	Adequate	Operational
18	M/s Shri Ram Stone Crusher Udyog	Ghatri	Bhusawar	Bharatpur	23.02.2006	Yes	165	2466	Valid	31.01.2023	Adequate	Operational

19	M/s LSC Infratech Limited	Ghatri	Bhusawar	Bharatpur	02.11.2011	Yes	9, 11	14598	Valid	31.03.2023	Adequate	Operational
20	M/s Sariswati Stone Crusher	Kalahar	Bhusawar	Bharatpur	13.03.1997	Yes	224	3200	Valid	30.09.2022	Partially Adequate	Operational
21	M/s Vinayak Stone Crusher	Alpur	Bhusawar	Bharatpur	13.02.2007	Yes	87/531	6600	Valid	31.01.2024	Partially Adequate	Operational

2. अवेध केशरो के रूपान्तरण के संबंध में यह है कि 21 केशरो में से बाके गिहासी, ओम शांति एवं अशोक स्टेन केशर लीज क्षेत्र में तथा बाकी सभी 18 केशर रूपान्तरित क्षेत्र में संचालित है।
3. प्रदूषण के विषय में सारस्वत केशर संचालकों को पर्यावरण मानकों को पूरा करने तथा यथारोपण करने एवं पानी का उचित प्रबंध करने हेतु पाबंद किया गया।
4. यह है कि मेघचंद पुत्र श्री मंजीलाल भीणा की भौत ग्राम घाटसी में नदी दुई है। यह मृत्यु निठार लीज में दुई है।
5. मेघचंद पुत्र श्री मोती जाति मीना की भौत के संबंध में पटवारी हल्का निठार से जांच करवायी गयी। मुआयिका जांच दिनांक 01.08.2019 शाम 6-7 बजे मेघचंद अपने दोस्तों के साथ काली परगडी में स्थित महाकाली स्टेन केशर के गड्डे में नहाने गया था। लीज की गहाराई लगभग 70-80 फुट है। नहाने वकत डूबने से मेघचंद की मृत्यु हो गयी थी। भूतक मेघचंद सरकारी कर्मचारी था। लीज उस समय से आज दिनांक तक बन्द है।

G. R. Bairwa  
Tehsil, Bhuswar

Satyavan Singh  
JSO RSPCB, Bharatpur

Mangheet Singh  
Patwari, Ghatri

Kuldeep Pandey  
Patwari, Suhari



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

Annexure-R/2  
Page No. 08

No: RPCB/RO/Bharatpur/BTP-886/1752

Date 15/3/2020

Reg. post

M/s Vinayak Stone Crusher  
Village-Aiepur, Tehsil-Weir  
District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(Tech)/Bharatpur(Weir)/10(1)/2009-2010/2325-2326 dated 25/01/2019.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Vinayak Stone Crusher (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Aiepur, Tehsil-Weir, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



REGIONAL OFFICE

05644-228114

Page No. 09

RAJASTHAN STATE POLLUTION CONTROL BOARD

Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

(a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.

(b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

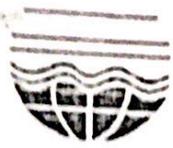
(HR Kasana)

Regional Officer

Copy to:

1. Master file

Regional Officer



REGIONAL OFFICE 05644-228114  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

No: RPCB/RO/Bharatpur/BTP-182/175

Reg. post

Date 15/3/2020

M/s Saraswati Stone Crusher  
Village- Kalohar, Tehsil-Bhusawar  
District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference-** (i) Consent to Operate issued vide letter no. F(Tech)/Bharatpur(Weir)16(1)/2010-2011/784-785 dated 11/08/2017.  
(ii) Regarding compliance of guidelines for abatement and control of pollution in stone Crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.  
(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Saraswati Stone Crusher (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Kalohar, Tehsil-Bhusawar, District-Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Conveyors was found not covered.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That Boundary wall has not been provided around the crusher area.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



REGIONAL OFFICE

05644-228114

Page No. 11

RAJASTHAN STATE POLLUTION CONTROL BOARD

Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

(a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.

(b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasana)

Regional Officer

Copy to :  
1. Master file

Regional Officer



REGIONAL OFFICE  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

No: RPCB/RO/Bharatpur/BTP-1136/1750

Date 15/3/2020

Reg. post

M/s New Maa Jobner Grit Udyog  
 Village-Ghatri, Tehsil-Bhusawar  
 District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(Tech)/Bharatpur(Weir)/773(1)/2016-2017/1003-1004 dated 25/07/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the mineral grinding unit carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s New Maa Jobner Grit Udyog (herein after referred to as "the Industry") is engaged in operating a mineral grinding plant at Village- Ghatri, Tehsil-Bhusawar, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Wind breaking wall provided by project proponent (PP) are not as per guidelines provided by Board and found damaged.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That Boundary wall has not been provided around the crusher area.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the mineral grinding has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

(a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.

(b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

  
(HR Kasana)

Regional Officer



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

No: RPCB/RO/Bharatpur/BTP-889/1749

Date 15/3/2020

Reg. post

M/s Nirman Stone Crusher  
Village- Ghatri, Tehsil-Weir  
District- Bharatpur.

Subject- Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference- (i) Consent to Operate issued vide letter no. F(SCMG)/Bharatpur(Weir)21(1)/2012-2013/2690-2691 dated 13/03/2019.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Nirman Stone Crusher (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatri, Tehsil-Weir, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That Inlet and Outlet of Primary Stone Crusher was found not covered.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That Wind breaking wall provided by project proponent (PP) are not as per guidelines provided by Board and found damaged.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

- 6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
- 7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
- 8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-
  - (a) All existing stone crushers not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.
  - (b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasana)  
Regional Officer

Copy to :  
1. Master file

Regional Officer



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

☎05644-228114

No: RPCB/RO/Bharatpur/BTP-854/1748

Date 15/3/2020

Reg. post

M/s Maa Kela Devi Grit Udyog  
Village- Ghatra, Tehsil-Bhusawar  
District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(SCMG)/Bharatpur(Weir)30(1)/2012-2013/874-875 dated 04/07/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone Crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Maa Kela Devi Grit Udyog (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatra, Tehsil-Bhusawar, District-Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Wind breaking wall provided by project proponent (PP) are not as per guidelines provided by Board and found damaged.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That Boundary wall has not been provided around the crusher area.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

Page No. 17

8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

(a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.

(b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasana)

Regional Officer

Copy to :  
1. Master file

Regional Officer



REGIONAL OFFICE

05644-228114

RAJASTHAN STATE POLLUTION CONTROL BOARD

Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

No: RPCB/RO/Bharatpur/BTP-887/ 1797

Date 15/3/2020

Reg. post

M/s Ashok Stone Crusher  
Village-Ghatri, Tehsil-Weir  
District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(SCMG)/Bharatpur(Weir)/20(1)/2012-2013/695-696 dated 17/08/2016 & F(SCMG)/Bharatpur(Weir)/20(1)/2012-2013/267-268 dated 26/04/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Ashok Stone Crusher (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatri, Tehsil-Weir, District-Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.



REGIONAL OFFICE 05644-228114  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

(a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.

(b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasana)  
 Regional Officer

Copy to :  
 1. Master file

Regional Officer



REGIONAL OFFICE  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

No: RPCB/RO/Bharatpur/BTP-885/1746

Date 15/3/2020

Reg. post

M/s Shree Jagdamba Stone Crusher  
 Village-Ghatri, Tehsil-Weir  
 District- Bharatpur.

Subject- Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981

Reference- (i) Consent to Operate issued vide letter no. F(SCMG)/Bharatpur(Weir)3(1)/2011-2012/1986-1987 dated 16/02/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Shree Jagdamba Stone Crusher (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatri, Tehsil-Weir, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That Inlet and Outlet of Primary Stone Crusher was found not covered.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-
  - (a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.
  - (b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasana)

Regional Officer

Copy to :  
1. Master file

Regional Officer



REGIONAL OFFICE  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

No: RPCB/RO/Bharatpur/BTP-856/1745

Date 15/3/2020

Reg. post

M/s Om Narayan Stone Crusher Pvt. Ltd.  
 Village-Ghatri, Tehsil-Weir  
 District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(Tech)/Bharatpur(Weir)/15(1)/2010-2011/263-264 dated 26/04/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt. 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Om Narayan Stone Crusher Pvt. Ltd (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatri, Tehsil-Weir, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That Inlet and Outlet of Primary Stone Crusher was found not covered.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being complied with.
7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued



REGIONAL OFFICE  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-

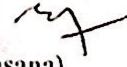
- (a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.
- (b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- That all the process carried out by the industry should be closed down and
- That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

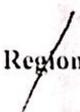
If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

  
 (HR Kasana)

Regional Officer

Copy to :  
 1. Master file

  
 Regional Officer



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

No: RPCB/RO/Bharatpur/BTP-853/1749

Date 15/3/2020

Reg. post

M/s Shree Girraj ji Grit Udyog  
Village-Ghatri, Tehsil-Weir  
District- Bharatpur.

**Subject-** Show cause notice for intended revocation of Consent to Operate and intended closure direction under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

**Reference-** (i) Consent to Operate issued vide letter no. F(SCMG)/Bharatpur(Weir)26(1)/2012-2013/430-431 dated 04/06/2018.

(ii) Regarding compliance of guidelines for abatement and control of pollution in stone crusher industry issued vide HO letter no. SCMG(Gen-03)/RPCB/307 dated 05/06/2018.

(iii) Inspection of the Stone Crusher carried out on dt. 12.03.2020.

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 came into force in the whole of the State of Rajasthan with effect from 16/05/1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas M/s Shree Girraj ji Grit Udyog (herein after referred to as "the Industry") is engaged in operating a stone crushing plant at Village- Ghatri, Tehsil-Weir, District- Bharatpur. During the process industry emits air pollutants.
5. And whereas, in order to verify the status of compliance of conditions of consent to operate, officials of the Board inspected the plant on dated 12.03.2020. During the course of inspection, it was observed that the pollution control measure has not been provided up to the provisions of E.P. Act 1986. The ratio being that-
  - That Boundary wall has not been provided around the crusher area.
  - That Hopper chute arrangement has not been provided at all conveyors.
  - Water spraying arrangement has not been provided at Conveyors.
  - Conveyors was found not covered.
  - That Vibratory screen was found not covered with metal sheets.
  - Water spraying arrangement has not been provided at inlet and outlet of Jaw crusher.
  - That Inlet and Outlet of Primary Stone Crusher was found not covered.
  - That Sign Board displayed showing the name, address and capacity of the stone crusher industry has not been provided.
  - That Wind breaking wall provided by project proponent (PP) are not as per guidelines provided by Board and found damaged.
  - That you are directed not to operate stone crusher plant before completion of above said work and inform to this office before operation of crusher.
6. And whereas, it is thus evident that the crusher has failed to provide adequate air pollution control measures and conditions of consent to operate are not being



REGIONAL OFFICE  
 RAJASTHAN STATE POLLUTION CONTROL BOARD  
 Behind Jindal Hospital, SPM Nagar, Bharatpur-321001

05644-228114

complied with.

7. And whereas above stated violations of the provisions of the Air Act have been viewed seriously by the Board.
8. And whereas it is to inform you that State Board vide letter dt. 05/06/2018 has issued guidelines for abatement and control of pollution in stone crusher industry. You are advised to submit compliance report of guidelines within 15 days of issuance of this letter along with the bank guarantee in reference of-
  - (a) All existing stone crushers not having plantation upto prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs. 15000/-.
  - (b) All operating stone crusher units shall construct boundary wall around stone crusher's area within six months from the date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately.

In light of above, the Board, in order to prevent further pollution & non compliance of the provisions of the Air Act, intends to revoke the Consent to Operate and in exercise of the powers conferred upon it under section 31(A) of Air Act intends to issue following direction:-

- a. That all the process carried out by the industry should be closed down and
- b. That appropriate authorities should be directed to stop supply of water & electricity to the industry and seal D.G sets if any.

If you have any objection against intended revocation of consent to operate and intended closure direction under Air Act, you may submit your reply to this office within a period of 15 days from the date of issue of this notice, failing which the above said action under the Air Act shall be initiated without any further notice.

Yours Sincerely,

(HR Kasaria)

Regional Officer

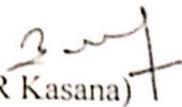
Copy to :  
 1. Master file

Regional Officer

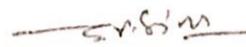
REGIONAL OFFICE  
Rajasthan State Pollution Control Board  
Behind Jindal Hospital, S.P.M. Nagar,  
Bharatpur-321001 (Raj.)

INSPECTION REPORT

In reference to NGT OA no 803/2019 Moti & Ors, telephonic directions given by H.O., Jaipur the 9 stone Crusher units to whom show cause notices were issued vide dated 15/03/2020, were visited by undersigned on dated 15/07/2020. During visit these all stone Crusher units were found non-operational.

  
(HR Kasana)

Regional Officer

  
(Dr Satyavan Singh)

Junior Scientific Officer